

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-15(PB)/2017

IN THE MATTER OF:
Clutch Auto Limited

.....Petitioner

SECTION : UNDER SECTION 10 of the IBC

Order delivered on 01.02.2018

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

Mr. Krishendu Datta, Mr. Abhirup Dasgupta,
Advocate for Resolution Professional

Mr. Karan Gandhi, Adv. of Applicants in CA-53 &
32 of 2018

Mr. Gaurav Sethi, Adv. for DEG

For the Respondent(s):

ORDER

On the request made by Mr. K. Datta, learned Counsel for Resolution Professional, hearing is deferred to 2nd February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)